

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.112  
C.P.(IB)/239(AHM)2021

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

D S Enterprise

.....Applicant

V/s

Shree Rajeshwaranand Paper Mills Pvt Ltd

.....Respondent

**Order delivered on ..26/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Operational Creditor

: Mr. Chaitanya J Patel, Ld. Adv.

For the Corporate Debtor

: Ms. Prutha Bhavsar, Ld. Adv. for Ms. Natasha  
Dhruvan Shah, Ld. Adv.

**ORDER**

Learned Counsel Mr. Chaitanya J Patel for the Operational Creditor appears and submitted that he has instruction from his client not to appear in this matter so he wants to withdraw his appearance/vakalatnama. We noted this fact.

Issue notice to the Operational Creditor.

The matter stands adjourned to 28.11.2022

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**